

मिलियन डालर वा प्रौर 1965-66 में 383.1 मिलियन डालर वा । पिछले साल यह जरूर गिरा है प्रौर यह इस कारण से है क्योंकि हमारे यहां जूट की कमी थी । पिछले साल यह 334.4 मिलियन डालर वा ।

11.23 hrs.

RE : BUSINESS OF THE HOUSE

Shri Bakar Ali Mirza (Secundarabad) : Sir, on a point of order about the busines. The Education Commission report....

Mr. Speaker: No, please, not now Shri Hem Barua. The order of business is not fixed by me.

Shri Bakar Ali Mirza: After call attention notice, I will say that.

Mr. Speaker: All of us may have to say about that. Somebody else may want to discuss something else. The whole of the day we will discuss the order of business. I have no objection. Let us see by evening what we can do. If you want, you can discuss in the evening. If you raise that point now, there are a number of people. They have come to my chamber, not here, as you are rising now; they wanted to include this and that. I have not been able to oblige them.

Shri Bakar Ali Mirza: It is an extraordinary situation. a revolutionary measure which is going to affect millions. I want it to be taken up first before any other business. He says he is going to announce on the 15th of August.... (Interruptions.)

Mr. Speaker: Will you please sit down when I am on my legs? Let us follow that principle at least. Other members also suggested some other things. I would have myself proposed it before the House if you had at least discussed it with me. I want the hon. members to give up the practice of just standing up and raising any question. If you want to raise any point, Mr. Nath Pal or other hon. members, I have absolutely no objection. I will just sit here and everybody can raise everything. I want only the rules to be changed

to enable me so that I will be free to sit here seeing everybody raising anything. If the Ministers are able to reply, I will be very happy to hear them also I only say : let us follow some procedure.

One should not simply raise anything here. That is what I say. Now, Shri Hem Barua.

Shri Vasudevan Nair (Peermade) : Will you kindly allow us to convey what we wish to say through you to the Minister of Education? The situation is this. The Minister has said that on the 15th August, the Government of India is going to declare its policy. Now, before the Lok Sabha discusses the report, if the Government is going to declare its policy on the 15th of August, it looks very odd. It is really unfortunate that they are doing it. We will at least request him through you that they will postpone the declaration till the Lok Sabha gets an opportunity to discuss it.

Several hon. Members rose—

Mr. Speaker: Now, Shri Bakar Ali Mirza has begun it. He has set the ball rolling. So, I must now hear every body!

Shri Bakar Ali Mirza: It is a very important thing, Sir.

Mr. Speaker: I know it is a very important thing: I agree with you.

Shri Bakar Ali Mirza: It is abnormal

Shri Bal Raj Madhok (South Delhi) : About the report of the Education Commission, this question has been—

Several hon. Members rose—

Mr. Speaker: One by one; not all of you together.

श्री रामावलतार शास्त्री (पटना) : मेरा एक व्यवस्था का प्रश्न है । आज के ग्रांडर शीट को देखने से पता चलता है कि आपने प्रबिलम्बनीय लोक महत्व के दो प्रस्तावों को स्वीकार किया है । मैंने भी एक कालिग एटेंशन नोटिस दिया था प्रौर वह मध्य प्रदेश की जनता जो बिहार प्रौर

नेपाल के बोर्डर पर रहती है और हजारों की तादाद में है उनके साथ किये जा रहे अत्याचारों के सम्बन्ध में था। भ्रष्टाचारों में यह छात्र है कि मध्य प्रदेश के हजारों व्यक्ति अत्याचार के शिकार हुए हैं। इसके तिलसिले में मैंने एक अल्प सूचना प्रश्न दिया था लेकिन उसको एलाऊ नहीं किया गया। इसके बाद मैंने आपकी कार्लिंग एड्रेशन नोटिस दिया, आप ने भी उसको एलाऊ नहीं किया। अतः मैं जानना चाहता हूँ कि इतने महत्वपूर्ण सवाल के बारे में कहां बात की जाये? शार्ट नोटिस ब्रेशचन को सरकार स्वीकार करने को तैयार नहीं है, कार्लिंग एड्रेशन मॉशन को स्वीकार करने के लिये आप तैयार नहीं हैं। मैं आपकी व्यवस्था चाहता हूँ कि हमारे जैसे सदस्य इस सवाल को ले कर कहां जायें, किसके सामने इनको रखें और किस तरीके से रखें। मैं आपकी रुलिंग चाहता हूँ। आप हमारे अधिकारों की रक्षा कीजिये . . .

श्री शिव चन्द्र झा (मधुवनी) : ऐसा देखा जाता है कि पीछे बैठने वाले जितने सदस्य हैं उनको आप नजर भ्रंदाज करते हैं। ऐसा नहीं होना चाहिये।

श्री रामावतार शास्त्री : उनकी सम्पत्ति लूटी जा रही है।

The Minister of Parliamentary Affairs and Communication (Dr. Ram Subhag Singh): Regarding the report of the Education Commission, you have rightly observed that the matters should have been ironed out there in your Chamber. The Business Advisory Committee, as you know, had considered all aspects of the matter, and finally decided 10 hours for its discussion. The agenda for today does indicate that it would not be completed today. The apprehension that many hon. Members are having is, how could the policy announcement be made on the 15th August. It is really a point which might be gone into, and we will convey the sense of the hon. Members on this matter to the Education Minister for his consideration.

Shri Srinivas Misra (Cuttack): We four of us had raised on Adjournment Motion

about the situation in Orissa. It has become a reign of terror; women are being assaulted; their baggages are being looted and there is organised hooliganism and goondaism. When we go to the police stations to register the complaints, they are not receiving them. The Railway Minister has failed to give us security.

Mr. Speaker: Please sit down.

Shri Srinivas Misra: What has happened to our Adjournment Motion?

Mr. Speaker: Will you please sit down? I think they are going to make a statement about it. I presume the hon. Member is referring to Orissa affair.

Shri Srinivas Misra: Yes, Sir.

Mr. Speaker: Yes; yes.

Shri Chintamani Panigrahi (Bhubaneswar): I had brought up the matter to you. I have raised it earlier.

Mr. Speaker: Order, order. You raised it in the same way, without proper permission. At 11 O'clock it came to me. You made the mistake. At two minutes to 11, you came to my Chamber and demanded that something must be done about the matter. I was about to step into the House, and he came in and asked that this matter must be taken up. (Interruption).

The minister himself is perhaps considering it as important and he will make a statement today at 5 O'clock in the evening.

Shri Bal Raj Madhok: The question of education has been hanging fire for such a long time. Education is the most important thing and we are handling it in a cavalier way. Now the universities have been opened and whatever decisions have been taken, they have to be implemented now. If you postpone it for 4 months, that means this year is wasted. Therefore, this question of education, and medium of instruction should have been given priority above everything else, but it is being postponed. It is not fair to the House, to the public and to the country.

Several hon. Members rose—

Mr. Speaker: Today it is free for all. I will call everybody. Today all rules are suspended. Any body can get up. (*Interruption*). Mr. Banerjee. I will come to this side later after finishing that side.

Shri S. M. Banerjee (Kanpur): Yesterday when we met after lunch, the Deputy-Speaker was in the Chair and I pointed out to him that about the proposed *dharna* by the West Bengal Ministers in front of the Prime Minister's residence. He promised that he will convey this to the hon. Prime Minister and Food Minister. I hope some statement will be made about that. Secondly I invite your kind attention to the news item in the *Times of India* today "Talks on AIR broadcast code fail".

Mr. Speaker: I have read it also. I am helpless. All the items in newspapers can be taken up today. That is the rule!

Shri S. M. Banerjee: According to this news item, the West Bengal Ministers are not making any broadcast on the 15th August. I want the Minister to clarify it.

Shri Jyotirmoy Basu (Diamond Harbour): You have no doubt got a copy of this letter that I have written making a very modest request that the Prime Minister may confirm what has come out in the papers, whether the Central Government is going to give an extra 10,000 tons of foodgrains every month to West Bengal in addition to the commitment already made. If that statement which has come out in the papers is confirmed, it will go a long way to help the situation in West Bengal. I kindly request you to direct the Prime Minister to confirm it.

Shri Samar Guha (Contai): I have come from Calcutta today morning. Till Yesterday evening I know the situation there. The civil life in West Bengal is going to be almost deadlocked. All the trains have been completely dislocated. They are not able to transport petrol to Calcutta. It may so happen that within a day or two all buses and motor cars will stop plying there. As a result of supply being stopped from the rural areas to Calcutta, the prices of all vegetables and other things are soaring very high. There have been demonstrations almost everywhere. Schools

and colleges in mofussil areas are indulging in strikes. Almost all suburban areas are completely dislocated. During the food debate I told in this House that the situation in West Bengal has almost reached a flash point. I also said that the situation in West Bengal should not be allowed to be exploited by interested people. Sir, the situation has become very serious. It may overtake the whole civil life of West Bengal. Therefore, I request that either the Food Minister or the Prime Minister may make a statement today, otherwise you will not be in a position to tell us that we have not given you prior warning of what is going to happen.

Shri Jyotirmoy Basu: The hon. Prime Minister is present in the House. She may make a statement assuring us that she will see to it that the additional quantity of rice will be sent to West Bengal.

Mr. Speaker: The hon. Member may resume his seat. There are other hon. Members also who want to have their say. He should not repeatedly get up and start talking like this.

Shri Ranga (Srikakulam): Mr. Speaker, Sir, we are all conscious of the fact that there is this trouble, this food shortage in Kerala as well as in West Bengal and several other States like Bihar. I would certainly be speaking for myself, very happy if the Prime Minister or the Food Minister would be in a position to send not 10,000 tons only but even 15,000 or 20,000 tons of rice to West Bengal. Only day-before-Yesterday the Food Minister made his statement indicating what he was trying to do, how much he was trying to send from Orissa and other areas also. If in addition to that another statement is needed and could be made we would certainly not have any objection to the Food Minister or the Prime Minister making a statement. What I am concerned about is just this. This morning I have also read in the papers that the Prime Minister had been reached, and also the Food Minister, by the Chief Minister of West Bengal to inform them that in case these things are not done some of their ministers are thinking of coming over here to stage the same kind of demonstration that some of our colleagues had staged at

her house. I felt very unhappy when I found that some of my own colleagues were doing it, because that is not an ordinary thing that Members of Parliament are expected to do when they have to deal with the Prime Minister and other Ministers. We are in session. We are entitled to reach them, write to them, telephone to them, go to them, talk to them and make all representations that we like. Therefore, I did feel it rather strange for Members of Parliament to feel themselves compelled and impelled to go and do this dharna at the Prime Minister's place. It is undignified for Members of Parliament. It is also undignified for the House. That was bad enough. I had the honour of writing to you about the way in which the policemen should be instructed and we also should be instructed so that there would not be any unhappy relations between the police and ourselves when we are forced to do this dharna... (Interruptions). Where is democracy I want to know? I thought hon. Members would hear me. What I am concerned with is this. Where would be our democracy? Where would be our Constitution when some ministers also form the States want to stage demonstrations here before the Prime Minister's house? Is it not the duty of the ministers to maintain law and order in their respective States? (interruptions). Are they not responsible for maintaining law and order? Should they not observe constitutional proprieties? If the Ministers also resort to strikes, to dharna, to gheraos, then I can only say that it will be the last day for our democracy..... (interruptions). This is not the kind of attitude to be observed by the Minister, if they are observing the Constitution.... (interruptions).... if they are true to democracy.... (interruptions). Therefore, I would appeal to the Ministers in the States and all our Members here to show some minimum respect for our Constitution, for our democracy and not to bring democracy to contempt by allowing these Ministers to indulge in unseemly, unconstitutional, indecent and immoral practices.

The Prime Minister and Minister of Atomic Energy (Shri. J. B. Kripalani): I agree with what Professor Ranga has

said. If rice or wheat could be produced by a dharna, I would welcome it. But, unfortunately, we cannot increase the availability of these foodgrains by dharnas. I want to state clearly that I have not had any news of these dharnas except from what hon. Members themselves have seen in the newspapers; from no other source has any news come. I do not know whether I need mention the figures again, because Jagjivan Ramji has mentioned them. We are doing our utmost to increase the allotment, if we can. But the real difficulty is in getting these foodgrains moving. It does not make much difference if there is a little delay in our promising further stocks. We are trying to get the foodgrains anyhow, but the important thing is to get them moving. The Food Ministry is doing its utmost and the Bengal Ministry is also sending an officer to expedite the movement. I am sure all sides of the House share the concern of the Members from West Bengal regarding the difficulties which the country is facing... (interruptions).

डा० राम मनोहर लोहिया (कन्नौज) :
 आप सब कुछ कर रही हैं, लेकिन लोग भूखों मर रहे हैं। आप सब कुछ करते रहिये और लोग भूखों मरते रहें ?

Shri Samar Guha: I assure the Prime Minister on behalf of the people of West Bengal that if she makes a firm commitment that an extra 10,000 tons of foodgrains would be allowed to West Bengal, the trains would be moving, there would be no dharna, there would be no dislocation of traffic and there would be no strike. Let her make that firm commitment that extra 10,000 tons of foodgrains would be immediately despatched to West Bengal.

श्री रामसेवक दास (दाराबंकी) :
 अध्यक्ष महोदय, मैं आप के द्वारा गृह मंत्री महोदय का ध्यान खींचना चाहता हूँ। आप जानते हैं श्रीमन्, हमारे देश की राष्ट्रभाषा हिन्दी मानी गई है और . . . उत्तर प्रदेश की राजभाषा भी हिन्दी है . . . (व्यवधान)

[श्री राम सक्क यादव]

अध्यक्ष महोदय, रिजर्व बैंक ने यह चिट्ठी लिखी है उत्तर प्रदेश के वित्तमंत्री को :

"Our Nagpur office had received a letter from your Department written in Hindi language vid ecopy of the letter enclosed. As you are aware, all transaction and correspondence in the Reserve Bank of India are in English and it will be difficult for our offices to take prompt action on a letter written in Hindi. . . . (Interruptions).

Mr. Speaker: I told you in my chamber that there will be trouble about it. What can I do? Shri Govind Das also came to my chamber. (Interruptions).

Shri Ram Sewak Yadav: It further says:

"Specially those which relate to monetary transaction involving debit and credit to the Government account.

Under these circumstances, we shall be glad if you will kindly address all your correspondence to the offices of the Bank in English. If, however, your Government chooses to use Hindi language for their official correspondence, such letters should be accompanied by a translation in English duly attested by the signing officers as approved by Central Government. So far as the Bank is concerned, correspondence in English language will be taken as authentic for all purposes."

श्रीमान् गृह मंत्री नन्दा जी ने यह कहा था कि यह जरूरी नहीं होगा कि जो पत्र हिन्दी में भेजे जायेंगे उनका तर्जुमा अंग्रेजी में दिया जाय। यह रिजर्व बैंक का आदेश एक तरह से अंग्रेजी लाइने के समान है। यह संविधान के विपरीत है। संविधान की धारा 343-344 के बिल्कुल विपरीत है।

श्री० मोबिन्द दास (जबलपुर) : अध्यक्ष जी, मैं आप के सैम्बर में आया था और इस

प्रश्न को मैं बहाना उठाना चाहता था। कार्यवाही के नियमों में 377 ऐसा नियम है कि जिसके अनुसार कोई भी प्रश्न जो प्वाइंट ऑफ ऑर्डर का न भी हो, वह आप की अनुमति से उठाया जा सकता है। अभी जो भाई राम सेवक जी ने बात कही है वह बड़े महत्व की बात है। 29 मई, 1966 को जब कि श्री गुलजारी लाल नन्दा हमारे गृह मंत्री थे उस समय उन्होंने इस बात को स्पष्ट कर दिया था कि क्योंकि हिन्दी हमारी राष्ट्रभाषा है और राजभाषा है इसलिए उसके सम्बन्ध में कोई भी लिखापढ़ी हिन्दी में नहीं रोकੀ जा सकती है और हिन्दी में चिट्ठी भेजी जाय तो उसके अंग्रेजी अनुवाद की आवश्यकता नह है

Mr. Speaker: Don't make a speech now.

श्री० मोबिन्द दास : ऐसी हालत में रिजर्व बैंक के मैनेजर को इस प्रकार का पत्र उत्तर प्रदेश की सरकार को 'लिखने' का क्या अर्थ है ? राष्ट्रभाषा हमारी हिन्दी है और उत्तर प्रदेश की भाषा भी हिन्दी है। ऐसी हालत में रिजर्व बैंक का इस प्रकार का पत्र जाना हमारे संविधान की धक्केलना है।

Shri Anbazhagan Tiruchangode: The hon. Member has raised an important issue that the correspondence, whatever it is, which is in Hindi should be answered by the Reserve Bank as well as the Central Government offices in Hindi. I want to say that as long as English also continues to be as one of the official languages of this country and as long as the people in the south do not agree for Hindi to become the sole official language of this country, the correspondence should be accompanied by a translation in English. As long as this Hindi-dominating feeling continues, the problem will not be solved. The Government have given the assurance but they have not yet honoured it. They have not yet come forward with the Language Bill. I want the Prime Minister to take note of the feelings of the

people in the south. It is in no way less than the feelings of the hungry people. It is the feeling of the people, which is more ancient. Unless and until English also is accepted and continued as the official language of the country, the problem will not be solved. I want the Prime Minister to bring forward the Language Bill as early as possible. They are evading the responsibility. I want to accuse the Government for it. They have given the assurance but they are not going by the assurance. They want to cheat the people. I want the Prime Minister to take note of the feelings of the people in the south and bring forward the Bill as early as possible.

Some hon. Members rose—

Mr. Speaker: Will all of them kindly sit down?

About language, no further, I am not going to allow anybody to talk. I thought that each one of them was raising some point, but instead of that, they have started a regular debate. It was raised by Mr. Ram Sewak Yadav and then the others also have started... (Interruptions).

Dr. Ranen Sen (Barasat): Food for West Bengal was being discussed, but in the meantime the language issue has been raised... (Interruptions).

Shri J. H. Patel (Shimoga): Spoke in Kannada.

Shri Raj Raj Madhok: Mr. Ram Sewak Yadav has raised a point. Let the hon. Minister reply to it... (Interruption).

Shri Hem Barua (Mangaldai): On a point of order.

Mr. Speaker: Yes. What is his point of order?

Shri Hem Barua: The Zero Hour starts only after the Call Attention Motion is disposed of and before the papers are laid on the Table. There is a Call Attention Motion admitted by you and which is on the agenda paper. Before that is taken up, you have allowed the Zero Hour to start.

Mr. Speaker: It is not a question of my allowing. All the things which were rejected by me in the Chamber have been raised here.

Shri Hem Barua: May I submit that it is never too late for anybody to correct a mistake?

Mr. Speaker: I would very much like them to follow the proper procedure and that is why I said that nothing should be raised in the House which has not been accepted by me. But they are raising.

Today being the last day of the session. I allowed them; otherwise, I would not have allowed; otherwise, with this discipline in the House, we can never function; we can never function if that is the order of the day; I will never allow it. But having allowed a few members, I cannot now tell the others that they should sit down.

Therefore, I call Mr. Venkatasubbaiah.

Shri P. Venkatasubbaiah rose—

श्री पद्म लिंगये (मुंगेर) : मेरा व्यवस्था का प्रश्न है।

Mr. Speaker: Yes. What is his point of order?

Shri J. H. Patel: Spoke in Kannada.

Mr. Speaker: Spoke in Kannada.

Shri J. H. Patel: Spoke in Kannada.

Mr. Speaker: What is Mr. Lingay's point of order?

श्री पद्म लिंगये : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। आप ने यह उचित समझा कि चूंकि आज आखिरी दिन है इसलिये सब लोगों को अपनी बात कहने का मौका दिया जाये। लेकिन इसके तभी कुछ माने होते हैं जब जो मुझे यहां उठाये जाते हैं उनका कोई जवाब मंत्री लोग दें। जैसे बंगाल के बारे में कुछ कहा गया। सन्तोष तो उससे नहीं हुआ क्योंकि बिल्कुल रद्दी बात कही गयी। लेकिन कुछ तो कहा। श्री रामसेवक यादव ने मुझा उछाया है वह रिजर्व बैंक के सम्बन्ध में है। मैं वित्त मंत्री जी से जनता चाहता हूँ...

Mr. Speaker: There is no point of order. Will he kindly sit down now?

श्री मधु लिमये : फिर उठाने से फायदा क्या है ? सही स्थिति क्या है इसके बारे में वह बतलायें, नहीं तो इस तरह से बोलने का मतलब क्या है ?

Mr. Speaker: He has raised the point of order already. Now he should sit down. It is not as though every Minister can be ready on every subject and give an answer on the spot. I do not think even if Shri Madhu Limaye happens to be the Foreign Minister or Finance Minister, as is expected, I do not think he will be able to answer it off hand, so very cloquently.

डा० राम मनोहर लोहिया : मधु लिमये इतने बेवकूफ कभी नहीं हुए, यह मैं आप से कहता हूँ ।

Shri P. Venkatasubbaiah (Nandyal): I have been compelled to raise this point. You may remember, that I had given a Calling Attention Notice two days back regarding the harassment that was being meted out to the linguistic minorities in Berhampore of Orissa. In this connection, I had also written to you a letter with the request that the Home Minister may make a statement. I had also written a letter to the Home Minister. I am not here to create any bitterness among the various linguistic groups residing in that State. But the situation is that for the last two or three months, the linguistic minorities are held to ransom, and they have not been able to come out; cinema-houses that are displaying Telegu pictures have been closed, and one cinema proprietor has been taken away and has been kept in unlawful custody. The Telegu newspapers are not being received there for the last three months. These are the difficulties that I want to bring to your notice.....

Shri Chintaman Panigrahi: I just want to say something in reply to Shri P. Venkatasubbaiah.

Mr. Speaker: He wants to reply to him? I thought that the Home Minister would reply.

Shri Chintaman Panigrahi: He has misreported it. So, I must have my submission. You have allowed a free-for-all day.

An hon. Member: Let him speak in Oriya.

Shri Chintaman Panigrahi: My hon. friends want me to speak in Oriya. So, I shall speak in Oriya. Today is a free-for-all day. That is why I also want to raise this.

(Spoke in Oriya).

Shrimati Lakshmi Kanthamma (Khammam): *(Spoke in Telegu).*

Shri Shivaji Rao S. Deshmukh, (Parbhani): We had tabled a calling-attention notice about the Krishna-Godavari water dispute, signed by 50 Members of this House, and we had expected that it would command at least ten per cent of your attention, but I am sorry to say that we could not claim even that. It had already been discussed in the Rajya Sabha, and we had given you a copy of the calling-attention notice that had been discussed in the Rajya Sabha, and yet our calling-attention notice has been rejected. Then, on your advice, we had tabled a short notice question,.....

Mr. Speaker: I cannot help it. Government have given whatever answers they could. The Prime Minister has answered it already.

Shri Shivaji Rao S. Deshmukh: Then, we had given notice of a short notice question, but I am sorry to say that the short notice question also has not been admitted.

Mr. Speaker: Now, I think we may go on to the agenda.

Shri Nath Pal (Rajapur): We do not want this kind of thing any longer.

Shri Surendranath Dwivedy (Kendrapara): Please, kindly, stop this kind of thing.